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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No. 798/94

Date of Decision: 18.2.1997

BETWEEN:

K. Ranga Swamy ... Applicant

AND

1. Union of India, rep. by its
Director General Posts, New Delhi-1
2. The Chief Post Master General,
Hyderabad - 500001
3. The Senior Superintendent, RMS,
Hyderabad ~~Sorting~~ Division,
Hyderabad - 500 027.
4. Khalilur Rehman
HSG II, HRO, Hyderabad-500001 ... Respondents.

Counsel for the applicant: Mr. B.S.A. Satyanarayana

Counsel for the respondents: Mr. N.V. Raghav Reddy

CORAM:

The Hon'ble Sri H. Rajendra Prasad: Member (Admn.) *✓*

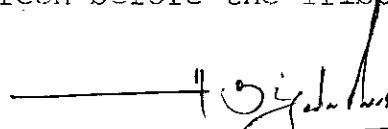
ORDER

(PER HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

Mr. B.S.A. Satyanarayana for the applicant.

Mr. Raghav Reddy for the respondents.

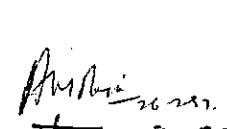
The basic objection of the respondents is that the ~~applicant~~ ~~without awaiting a~~ decision on his representation, with the result the respondents had no opportunity to examine the case on merits and take a judicious decision. From a comparative statement the pay drawn by K. Ranga Swamy with reference to Khalilur Rehman, it is noticed even as early as 1962, the applicant was drawing less pay than Shri Khalilur Rehman. The same has continued till their respective retirements at which point the applicant was in receipt of Rs.2,000/- per month whereas the said Khalilur Rehman was drawing Rs.2,050/-. Prima-facie it seems to be not a deserving case for the respondents to accept the request of stepping-up. However, Shri Satyanarayana sought to highlight the fact that the applicant has passed 1/3 LSG examination and was promoted in 1982, whereas Sri Khalilur Rehman was promoted 3 months later in the normal course in his usual turn. It is doubtful if this fact by itself would tilt the balance of the case in the favour of the applicant. Be that as it may, it would be necessary that a speaking order is issued to the applicant, after a thorough reference to his service-record, in reply to his representation Dt.5.3.1994 (Annexure A-4 to the OA). This may be done within 60 days from today. Should the applicant feel aggrieved about any decision that may be communicated to him, he shall be free to agitate his grievance, if so advised, afresh before the Tribunal.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 18.2.1997

Dictated in the open court.

KSM


by Registrar (D) CC

O.A.798/94.

To

1. The Director General ~~MM&M~~
Posts, Union of India, New Delhi-1.
2. The Chief Postmaster General,
A.P.Circle, Hyderabad-1.
3. The Senior Superintendent, RMS,
Hyderabad Sorting Division,
Hyderabad-27.
4. One copy to Mr.B.S.A.Satyanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to - - - - -
7. One spare copy.
8. One copy to D.R.(A) CAT.Hyd.
9. one copy to H.Rajendra Prasad (u/s)

pvm.

14/3/97

I COURT

TYPE'D BY

COMARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. ~~VICE~~ CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 18 - 2 - 1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

Q. No.

798/94

T. No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

